

CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
PRINCIPAL BENCH, WEST BLOCK No.2, R.K.PURAM, NEW DELHI - 110066
CUSTOMS APPEAL BRANCH

Appeal No. ST/591 /2007

Date 04/04/2008

Assistant Registrar
C.E.S.T.A.T, New Delhi

To :
PANTHER DETECTIVE SERVICES
THROUGH C. HARI SHANKAR, ADV
46, BANK ENCLAVE, DELHI.
110092

PANTHER DETECTIVE SERVICES

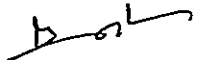
C.C.E. KANPUR

Appellant

Vs

Respondent

I am directed to transmit herewith a certified copy of Final order No. ST/56/08 Customs dated 28.03.08
passed by the Tribunal under Section 129, (B) of the Customs Act, 1962 & Financial Act 1994 relating to Service Tax


Assistant Registrar

(Customs Appeal Branch)

Copy to :

1. Respondent

C.C.E. KANPUR

117/7, SARVODAYA NAGAR, KANPUR 208005.

2. Adv. / Consult

MR.C.HARISHANKAR

46, BANK ENCLAVE, DELHI-110092

3. S.D.R.

4. J.C.D.R.

5. Bar association, CESTAT, New Delhi

6. M/s. Deeparchi Publications, M-93, marg. 43, saket, New

7. M/s Centax Publications (P) Ltd., 1512-E, Bhishm Pitamah

8. Excise & Customs cases, B-37, Sector -1, NOIDA - 201301

9. R.Venkatraman Constt. 44-B, S.Suncity, Ghaziabad -

10. Nidheshak publications, I.P.Estate, new Delhi

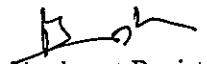
11. Taxmann Allied Service Pvt Ltd., 21/35, West Punjabi Bagh,

12. Co, Law Institution

13. TAX INDIA, B-XI/8183, Vasant Kunj, New Delhi - 110070

14. Office Copy

15. Guard file


Assistant Registrar
(Customs Appeal Branch)

**IN THE CUSTOMS, EXCISE AND SERVICE TAX
APPELLATE TRIBUNAL, NEW DELHI
PRINCIPAL BENCH, COURT NO. I**

Service Tax Appeal No. 591 of 2007

[Arising out of Order-in-Appeal No. 246/ST/APPL/KNP/2007 dated 29.6.2007 passed by Commissioner of Central Excise & Customs (Appeals), Kanpur,]

For approval and signature:

Hon'ble Mr. Justice S.N. Jha, President
Hon'ble Mr. M. Veeraiyan, Member (Technical)

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- | | | |
|--|---|-----|
| 1. Whether Press Reporters may be allowed to see :
the Order for publication as per Rule 27 of the
CESTAT (Procedure) Rules, 1982? | } | No |
| 2. Whether it should be released under Rule 27 :
of the CESTAT (Procedure) Rules, 1982 for
publication in any authoritative report or not? | } | |
| 3. Whether Their Lordships wish to see the fair :
copy of the Order? | | |
| 4. Whether Order is to be circulated to the :
Departmental authorities? | | Yes |
-

M/s. Panther Detective Services

Appellant

Vs.

Commissioner of Central Excise
Kanpur

Respondents

Appearance: None for the Appellant
Mr. A.P.Suri, Jt. CDR for the Respondent

CORAM:

Hon'ble Mr. Justice S.N. Jha, President
Hon'ble Mr. M. Veeraiyan, Member (Technical)

Date of decision : 28.3.2008

Final ORDER NO. 57/56/08

Per Justice S.N. Jha (for the Bench):

By order dated 10.1.2008, a Bench of this Tribunal allowed eight weeks time to pre-deposit Rs.12,92,082/- and report compliance on 14.3.2008. On 14.3.2008, time for compliance was extended by two weeks and the case was ordered to be listed on 28.3.2008 i.e. today. Today the case was taken up in the morning session and as none appeared, passed over. When the case was called the second time after luncheon break, again none appeared. As compliance is not reported, the appeal is dismissed for non-compliance.

(Dictated in the open Court)

(Justice S.N. Jha)
President

(M. Veeraiyan)
Member(Technical)

ss

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
NEW DELHI**

PRINCIPAL BENCH – COURT NO. 1

**Service Tax Stay No. 2416 of 2007 in
Service Tax Appeal No. 591 of 2007**

M/s Panther Detective Services **Appellant**
(Rep by Sh. Pushkar Singh, Adv.)

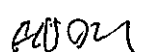
versus

CCE , Kanpur **Respondent**
(Rep. by Sh. B.K. Singh, DR)

DATE OF HEARING : 14.03.2008

ORDER SHEET

Time for compliance of the order dated 10.01.2008 is extended by two weeks, as prayed for. The case may be listed on 28th March, 2008 for reporting compliance.


(JUSTICE S.N. JHA)
PRESIDENT


(M. VEERAIYAN)
MEMBER (TECHNICAL)